

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 169
(IB)-207(PB)/2019

IN THE MATTER OF:

Sanjay Kumar Pandey & anr. Applicant/petitioner
v.
Ansal Hi-tech Township Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Prashant Kumar, Adv.
For the Respondent(s): Mr. Rakesh Kumar, Ms. Somya Stuti, Adv.

ORDER

For order see CP No. (IB)-11(PB)/2019.

21.08.2019
Ritu Sharma